# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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# CENTRAL ADMINISTRATIVE TRIBUNAL

#### GUWAHATI BENCH: GUWAHATI. 5

ARIGINAL APPLICATION NO. 48/2001

or B. A. Pandey ... Applicant.

Union of India & Ors . .

For the p-plicant(s) Mor G. K. Bhattackenfigh

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For the Respondents. C25!......

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: Hon'ble Mr. Justice D.N. Chowdhury, vice-Chairman.

Hon'ble Mr. K.K.Sharma,

Member (A)

Heard Mr. Bikram Choudhury, earned counsel for the applicant.

Admit. Call for the records. Is sue otice as to why the impugned order bearing No. A-32014/1/99-Estt. dated 19.1.2001 transferring the applicant from RRSL, Guwahati to Weights Measures Unit, New Delhi shall not be suspended during the pendency of this application. Notice returnable 1.3.2001. In the meantime the operation of the impugned order dated. 19.1.2001 shall remain suspended.

List it on 1.3.2001 for further

trd

\* 1.3.01

Four weeks further time is allowed to the respondents to file written statement. List on 2.4.01 for order.

Interim order 5.2.01 shall continue.

1 C Whar

2.4.2001 Ten days tile allowed to the respondents to file written statement. List for orders on 23.4.01.

1. ( When Member

Vice-Chairman

20.4-01

No writen Statt .23.4.01

- For seen filed.

It has been stated that the written statement has been filed today The applicant may file rejoinder, if any within 3 weeks from today.

List on 10.5.01 for order.

Interim order shall continue until further order.

((Charin

Member

Vice-Chairman

La .

24.4.2001 w/s Intomitted 30

The Respondent NO. 1409.

nkm

11.5.01

List on 5.6.01 to enable the respondents to file written statement.

Member

lm

5.6.01

Written statement has already been filed. The case is ready as regards pleadings. The matter may be posted for hearing on 26-6-2001. In the meantime the applicant may file rejoinder within two weeks today.

( ( Uharno Member

Vice-Chairman

bb

W/S has been

Interited by in Respondents. NO.5.

PAROOS

On the request made on behalf of Mr.G.K.Bhattacharjee learned counsel for the applicant case is adjourned

to 18.7.01 for hearing.

/CUShalman

Vice-Chairma

Notes	of the Registry	Date	Order of the Tribunal	
			Older of the tribular	
		18.7.2001	On the prayer of Mr G.N. Da	•
.]			counsel for the applicant, the case is till 30.7.01 for hearing.	adjourned
			the solvest for hearing.	
			Member Vice	
 			Member Vice	e-Chairman
		nk m		
-		30.7.01	Meard counsel for the pa	
			ing concluded. Judgment delive	
201			Court, kept in separate sheets. The application is dismi	
	5100		terms of the order.	99 a4 1 11 1
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#### CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

O.A.No.48 .... of 2001

DATE OF DECISION. 30.7.2001...

Shri B.A. Pandey

PETITIONER(S)

ADVOCATE FOR THE Mr.G.K.Bhattacharyya, Mr.G.N.Das & PETITIONER(S) Mr.Nilina Dovi. - .

-VERSUS-

1

Union of India & Others.

RESPONDENT(S)

ADVOCATE FOR THE - RESPONDENT(S) Mr. A.Deb Roy St. C.G. STRATIVE TRIBUNAL CENTRAL ADMINIDIAGO - GUWAHATI DENCH

THE HON BLEMR. QUSTICE D.N. CHOUDHURY, VICE CHAIRMAN.

THE HON BLE ME. K.K. SHARMA, ADMINISTRATIVE MEMBER.

DATE OF DECISION..

- 1. Whether Reporters of local papers may be allowed to see the PETITIONER(S) judøment ? والمعارض وال
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the judgment ? ADVOCATE FOR THE

4. Whether the Judgment is to be circulated to thepother Benches ? Judgment delivered by Hon'ble Vice-Chairman.

RESPONDENT (S)

ADVOCATE FOR THE Respondent (s)

CENTRAL ADMINISTRATIVE TRIBUNAL GUNALATI SENCE

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DATE OF DECISION.

- 1. Whether Reporters of local papers may be allowed to see the The second of th judgment ?
- 3. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the

LINOCALE FOR THE THE THE POINT HEAD TO THE PURPOSE PRINCIPE TO

CENTRAL ADMINISTRATIVE TRIBUNAL, GUVAHATI BENCH Original Application No. 48 of 2001.

Date of Order: This is the 30th Day of July, 2001.

HON'BLE MR. JUSTICE D.N. CHOWDHURY, VICE CHAIRMAN.

HON'BLE MR. K.K.SHARMA, ADMINISTRATIVE MEMBER.

Shri 8.A. Pandey,
Son of Shri Rem Dular Pandey,
Assistant Director,
(Legal Metrology)
Regional Reference Standard Laboratory,
R.K.Mission Road,
Ulubari, Guwahati - 7. . . . . Applicants.

By Advocate Mr.G.K.Bhattacharyya, Mr.G.N.Das & Mrs. Nilima Devi.

#### - Vs -

- 1. Union of India
  (Represented by the Secretary to the Govt. of India, Ministry of Consumer Affaris and Public Distribution, Department of Consumer Affairs, Krishi Bhawan, New Delhi).
- 2. Director (Legal Metrology)
  Department of Consumer Affairs,
  Krishi Bhawan, New Delhi.
- 3. Deputy Director, Regional Reference Standard Laboratory, R.K.Mission Road, Ulubari, Guwahati-7.
- 4. Deputy Director, Regional Reference Standard Laboratory, Ahmedabad.
- 5. Shri J.N.Prasapati,
  Metrological Assistant,
  C/O Deputy Director,
  RRSL, R.K.Mission Road,
  Ulubari, Guwahati-7.

. Respondents.

By Mr.A.Deb Roy, learned Sr.C.G.S.C.

#### ORDER

#### CHOUDHURY J. (V.C.) :

By an order dated 17.1.2000, the applicant a Metrological Assistant in the Weights and Measures Unit, Department of Consumer Affairs, New Delhi was

given ad hoc promotion in the newly created post of Assistant Director (Legal Metrology) in the Regional Reference Standard Laboratory at Guwahati for a period of six months with effect from the date he assumes the charge of the post or till the regular incumbent joins, whichever is earlier. The order also indicates that the promotion/posting order of Sri J.N. Prajapati, Metrological Assistant issued vide this Department's order of even number dated 8.10.1999 stood; cancelled and Mr. Prajapati continued to work as Metrological Assistant in RRSL, Ahmedabad. Pursuant to the aforementioned order the applicant joined in the post of Assistant Direcor (Legal Metrology) at Guwahati. The applicant, while was continuing as such the impugned order dated 19.1.2001 was passed, the material part of which is reportuced below:

authority in the Department of Consumer Affairs is hereby accorded to adhoc promotion of Shri J. N. Prajapati, Metrological Assistant, RRSL, Ahmedabad against the post of Assistant Director (LM) in the Regional Reference Standard Laboratory at Guwahati for a period of 6 months w.e.f. the date he assumes the charge of the post or till regular incumbent joins, whichever is earlier.

This adhoc appointment will not bestow on Shri Prajapati any claim for regular appointment, seniority or confirmation etc. in the grade of Assistant Director (LM).

Consequent upon joining of Shri Prajapati, Shri B.A. Pandey, Metrological Assistant in RRSL, Guwahati will stand transferred and posted as Metrological Assistant in the Weights & Measures Unit of this Department at New Delhi.\*\*

The legitimacy of the said order is assailed in this application as arbitrary and discriminatory.

- Mr.G.N.Das, learned counsel appearing for the 2. applicant has submitted that the impugned order dated 19.1.2001 is perse arbitrary and violative of Article 14 of the Constitution of India, so much so by the impugned order one adhoc was sought to be replaced by another adhoc. The learned counsel for the applicant submitted that by resorting to adhocism, the respondents sought to keep absolutaness . The learned counsel, in support of his contentions, referred to the decision of the Supreme Court in the case of State of Hazyana - vs - Piara Singh reported in AIR 1992 SC 2130 secondly of Paragraph 25. Mr.G.N.Das, learned counsel\_alternatively submitted that in the event of the contention of the applicant is not upheld, in stead of reverting the applicant to New Delhi the applicant may be accommodated in the present place of posting as Metrological Assistant, as there are three posts of Metrological Assistant in RRSL, Guwahati still lying vacant.
- on behalf of the respondents upholding the impugned order submitted that the initial adhoc promotion to the applicant was given only when the respondent no.5 Shri J.M.Prajapati, the senior most Metrological Assistant refused the first appointment due to the ailment of his mother. Since his mother expired, the respondent no.5 agreed to accept the adhoc promotion and accordingly posted at Guwahati. The very order of promotion of the applicant itself mentioned about the promotion of Shri J.N.Prejapati, Metrological Assistant, vide order dated 8.10.1999. Due to the reason cited above the said respondent deferred to accept the

adhoe promotion.

4. In the circumstances, the impugned order of posting Shri J.N.Prajapati as Assistant Director in place of the applicant cannot be faulted. No arbitrations is discernible. As regards, the other contention of Mr.G.N.Das, learned counsel for the applicant for posting of the applicant at Guwahati, we leave the matter to the concerned Department. It is for the Department to fill the incumbency in the event they feel its necessity.

With this observation, the application is dismissed.

There shall, however, be no order as to costs.

The interim Order dated 5.2.2001 shall stand vacated.

(K.K.SHARMA)
ADMINISTRATIVE MEMBER

bb

(D.N.CHOWDHURY) VICE CHAIRMAN

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### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH:

#### GU WAHATI.

कन्द्रीय प्रसासनिक अधिकरण
Central Administrative Tribunal
- 2FEB 2(D)

गुलाहाटो न्यायपोट
Guwahati Bench

03A. NO. 48 /2001.

Shri Brahma Anamay Pandey.

.... Applicant.

-Vs-

Union of India and others.

... Respondents.

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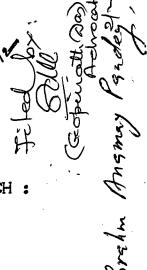
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Filed by :-

(Advocate).

2/2/2001

Ariely Vale



# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH : GUWAHATI.

(An application under Section 19 of the Administrative Tribunals Act, 1985 ).

0. A. NO.

/2001.

किन्द्रीय प्रस स्विक अधिकरण Central Administrative Totalal • 2FEB201 गुवाह को का प्रोट Guwahati Bonch

Shri B.A Pandey

Son of Shri Ram Dular Pandey

Assistant Director

(Legal Metrology)

Regional Reference Standards

Laboratory, R.K. Mission Road,

Ulubari, Guwahati -7.

... Applicant .

-Versus-

- 1. Union of India (Represented by the Secretary to the Govt. of India, Ministry of Consumer Affairs and Public Distribution, Department of Consumer Affairs, Krishi Bhavan, New Delhi).
- 2. Director (Legal Metrology)
  Department of Consumer Affairs,
  Krishi Bhavan, New Delhi.
- 3. Deputy Director

  Regional Reference Standard Laboratory, R.K. Mission Road,

  Ulubari, Guwahati-7.

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- 4. Deputy Director

  Regional Reference standards

  Laboratory, Ahmedabad.
- 5. Shri J.N.Prajapati

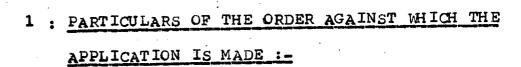
  Metrological Assistant

  C/O Deputy Director

  RRSL,R.K.Mission Road

  Ulubari,Guwahati -7.

... Respondents.



1) Order No. A-32014/1/99- Estt dated

/19.01.2001 issued by the Respondent No.1 whereby the applicant who has been functioning as the Assistant Director (Legal Metrology) in the Regional Reference Standard Laboratory, (RRSL in short) Guwahati with effect from 21.02.2001 on adhoc promotion has been transferred, on reversion to the post of Metrological Assistant, in the Weights and Measures Unit in New Delhi consequent upon joining of the Respondent No.5 (Shri J.N.Prajapati) as Assistant Director(Legal Metrology) in RRSL, Guwahati also on adhoc promotion.

II) Illegal, arbitrary and malafide transfer order issued by the Respondent No.1 in colourable



exercise of power attaching stigma impairing the future career of the applicant whereby the applicant, being an adhoc promotee is being replaced by another adhoc promotee in flagrant contravention of the condition stipulated in the promotion order itself.

केन्द्रीय प्रसासनिक अधिकरण Central Administrative का.bunal

#### - 2FEB 2001

गुवाहाटी न्यायपीट Guwahati Bench

#### 2 : JURISDICTION OF THE TRIBUNAL :-

The applicant declares that the subjectmatter of the order is within the jurisdiction of this
Tribunal .

#### 3 : LIMITATION :-

The applicant further declares that the application is within the limitation prescribed under Section 21 of the Administrative Tribunals Act, 1985.

#### 4 : FACTS OF THE CASE :-

- That the applicant obtained the M.Sc. degree in Physics in 1983 from Benaras Hindu University (BHU). On 10.09.90 the applicant joined the Department of Consumer Affairs in the Regional Reference Standard Laboratory, Bhubaneswar (Orissa ) as Metrological Assistant after being duly selected by the U.P.S.C.
- 2) That, thereafter, the applicant was transferred and posted to the Weights and Measures Unit,

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किन्द्रीय प्रश्नातिक अधिकरण
Central Administrative Tribunal
- 2FIB2(U)
गुराहारी न्यायपीट
Guwahati Bench

4.

Department of Consumer Affairs, New Delhi as Metrological Assistant and he joined as such in New Delhi on 27.07.98. Since the date of joining service, the applicant has been discharging his duties sincerely, honestly and to the best of his ability and there was no occasion when he incurred the displeasure of his superiors at any point of time.

That, thereafter, the Respondent No.1, by his office order dated 17.01.2000, as communicated in memorandum No.A-22011/2/98-Estt dated 17.01.2000, promoted the applicant against the newly-created post of Assistant Director (Legal Metrology) on adhoc basis in the Regional Reference Standard Laboratory at Guwahati for a period of six months with effect from the date of assumption of office by the applicant or till a regular incumbent joins, whichever is earlier. The applicant accordingly, joined his duties at Guwahati as the Assistant Director on 21.2.2000 and since then he has been functioning as such till date.

It would be pertinent to mention here that Shri J.N. Prajapati (Respondent No.5), while he was functioning as the Metrological Assistant, RRSL, Ahmedabad, was earlier promoted by the Respondent No.1, by his order of even number dated 08.10.99, to the rank of Assistant Director (Legal Metrology) in the RRSL at Guwahati on adhoc basis but the said promotion order dated 08.10.99 had to be cancelled as Shri Prajapati declined to move out from Ahmedabad to Guwahati on adhoc promotion.

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Copy of the said order dated 17.01.2000 is annexed herewith and marked as Annexure-I.

That the Respondent No.1, by Notification

No. A-22011/2/98-Estt dated 16.03.2000, has conveyed that
the President is pleased to appoint the applicant to
the post of Assistant Director (Legal Metrology) on adhoc
basis in the Department of Consumer Affairs in the scale
of pay of Rs. 8000-275-13,500 with effect from 21.2.2000

(F/N) for a period of six months or till a regular incumbent joins whichever is earlier.

Copy of the said Notification dated

16.03.2000 is annexed herewith and marked
as Annexure\_II .

That the Respondent No.1, by office memorandum No.A-43011/48/99-Estt dated 16.03.2000 addressed to the Pay and Accounts Officer, Department of Consumer Affairs, 12-A, Jamnagar House, New Delhi-110011, conveyed the approval of the competent authority to the declaration of the Assistant Director(Legal Metrology) in RRSL, Guwahati as Head of Office with immediate effect and until further orders.

The approval of the Head of the Department was also conveyed to the declaration of Shri B.A.Pandey (applicant), Assistant Director (Legal Metrology), RRSL, Guwahati as Drawing and Disbursing Officer in that office with immediate effect and until further orders.

A Sulley

From what is stated above, it would appear that the applicant had since been dedlared as the Head of Office with immediate effect and until further orders. It would, however, be pertinent to mention here that one Deputy Director joined, on 1.5.2000, at RRSL Guwahati and as such he became the Head of the Office at Guwahati in place of the applicant. The applicant was also delegated with financial powers as the Drawing and Disbursing Officer and he is still continuing as the Drawing and Disbursing Officer.

Copy of the said memorandum dated 16.03.2000 is annexed herewith and marked as Annexure-III.

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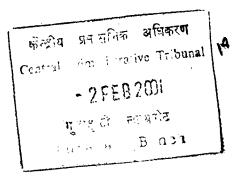
That the applicants begs to state and submit that the Respondent No.1, by his office order No.

A-32014/1/99-Estt dated 19.01.2001, is learnt to have promoted Shri J.N. Prajapati (Respondent No.5), Metrological Assistant, RRSL, Ahmedabad to the rank of Assistant Director (Legal Metrology), RRSL, Guwahati also on adhoc basis for a period of six months with effect from the date he assumes the charge of the post. Consequent upon joining of the Respondent No.5 as Assistant Director (Legal Metrology), RRSL, Guwahati, in terms of the aforesaid order, the applicant has been transferred, on reversion, to the post of Metrological Assistant in the Weights and Measures Unit in New Delhi.

It would be pertinent to mention here that neither the applicant nor his office has received the



7.



said transfer order dated 19.01.2001 till date

That the applicant begs to state and submit that he has not completed even one hear as Assistant Director (Legal Metrology) in RRSL, Guwahati and as such the applicant would be subjected to untold hardship and sufferings if he is now required to go on transfer, on reversion, only to accommodate the Respondent No.5 at Guwahati and that too on his adhoc promotion.

It would be relevant to point out that the applicant has faced three transfer orders within 2½ years between 27.7.98 and 19.01.2001 and he has carried earlier two out the orders without raising any grievance.

That the Respondent No.5, Shri J.N. 8) Prajapati, Metrological Assistant, R. R. S. L., Ahmedabad appeared in the office of the Dy. Director , RRSL , Guwahati on 31.01.2001 all on a sudden and submitted a joining report annexing a copy of the transfer order dated 19.01.2001 issued by the Respondent No.1. He had also handed over a copy of the said transfer order to the applicant on 31.01.2001 in the office. As stated above, the copies of the said transfer order dated 19.01.2001 has not been received neither by the office of the Dy. Director nor by the applicant till date and as such the applicant has reason to believe vested interests are working behind the back of applicant to somehow accommodate the Respondent No.5 at RRSL, Guwahati on adhoc promotion. It is felt

- १८६८२०। गुवाहाटी न्यायनीट Guwahati Bench

Tribuna!

the authority is determined, by any means, to dislodge the applicant by transferring him on reversion to New Delhi although, according to settled position of law, one adhoc employee cannot be replaced by another adhoc employee.

The applicant states and submit that, in terms of the promotion order dated 17.01.2000 (Annexure-I), the applicant was posted to RRSL, Guwanati on adhoc promotion as Asstt. Director for a period of six months with effect from the date he assumes the charge of the post or till a regular incumbent joins whichever is earlier. The Respondent No.5, being not a regular incumbent, is illegally posted to R.R.S.L., Guwanati for replacing the applicant. The applicant has not handed over charge till date.

Copy of the said transfer order dated

19.01.2001 is annexed herewith and marked
as Annexure-IV.

submit that he shifted his wife, one school-going son and a school-going daughter in April,2000 when he moved from New Delhi to Guwahati on transfer on ad-hoc promotion. Both the children were admitted in Kendriya Vidyalaya, Khanapara, Guwahati in Class VII and IV respectively. They are going to appear in their respective annual examinations in the middle of March,2001. Their education will suffer a serious set back if I am to leave Guwahati



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्राहरणाति स्यायनीय पुरस्ताति स्यायनीय पुरस्ताति स्यायनीय पुरस्ताति स्यायनीय

at this juncture on transfer to New Delhi. In fact, every member of his family will have to share their miseries in their own way unless this Hon'ble Tribunal protects the all-round interest of the applicant.

submit that there are 3 (three) sanctioned posts of Metrological Assistants in RRSL, Guwahati lying vacant till date. Instead of transferring the applicant to New Delhi causing undue hardship to the applicant, the respondent—authority could have easily accommodated the applicant against one of the three posts lying vacant at Guwahati itself and it goes to show that the authority is out to drive the applicant to desperation by transferring him to Delhi on reversion.

Copy of the office memorandum No. A-11011/2/99\_Estt dated 08.03.2000 conveying the sandtion of the competent authority to the continuance of the said 3(three) posts at Guwahati is annexed herewith and marked as Annexure\_V.

ved by the illegal, arbitrary and malafide transfer order as he is sought to be replaced by another adhoc promotee and as such he approaching this Hon'ble Tribunal praying for relief. The applicant has not yet handed over charge of the office of the Asstt. Director (Legal Metrology) in RRSL, Guwahati and kwx he will

garia da Guwahati Bench  $\mathcal{I}_{I}$ 

suffer irreparable loss and injury unless this
Hon'ble Tribunal is pleased to protect the interest
of the applicant by staying the operation of the
impugned transfer order dated 19.01:2001.

12) That this application is and for the cause of justice .

# 5 : GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:-

- was passed not in the public interest but in malafide exercise of powers and as such the action of the authority in transferring the applicant at this juncture is bad in law and the order is liable to be set aside and quashed.
- malafide, arbitrary, perverse and based on extraneous considerations and it is a positive act of malice and vindictiveness on the part of the respondent—authority and as such the impugned transfer order is bad in law and liable to be set aside.
- III) For that the impugned transfer order is not only punitive in nature but also an abuse of discretion vested in the respondent-authority and as such the impugned order is bad in law and liable to be set aside.

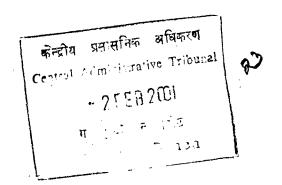




- IV) For that the impugned transfer order is not based on valid and relevant considerations but on extraneous and irrelevant considerations in colourable exercise of power offending the fairness and equality treatment in view of the provisions contained in Article 14 and 16 of the constitution of India and as such the impugned transfer order is bad in law and liable to be set aside.
- v) For that the applicant who is functioning as the Assistant Director on adhoc promotion is sought to be replaced by another ad-hoc appointee which is illegal and improper and as such the impugned transfer order is bad in law and liable to be set aside.
- is not passed in the interest of public service but for accommodating the Respondent No.5 at Guwahati in place of the applicant inasmuch as the whole process of transfer has been made behind the back of the applicant with ulterior motive and as such the impugned transfer order is bad in law and liable to be set aside.
- VII) For that the impugned transfer order smacks something unreasonable as the \*\*\*EXX\*

  Respondent No.5 has reached Guwahati all the way from Ahmedabad even without availing himself

12.



of the permissible joining time only on the basis of the impugned transfer order which was not received neither by the office of the Deputy Director not the applicant till the Respondent No.5 appears in the office at Guwahati, as stated above, and as such the action of the respondent-authority in trying to dislodge the applicant at this juncture is bad in law and liable to be set aside.

VIII) For that the impugned transfer order, on the face of it, may bear the insignia of innocence but, in fact, it is passed by way of punishment and vindictiveness and as such the impugned transfer order is bad in law and liable to be set aside.

- TX) For that this is a fit case where this Hon'ble Tribunal can legitimately go into the foundation of the transfer order and satisfy its judicial conscience that the transfer order is passed in the best interest of the public service.
- X) For that, in any view of the matter, the impugned order is bad in law and liable to be set aside.

### 6 : DETAILS OF REMEDIES EXHAUSTED :-

The applicant has got no remedy under the Rules .



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13.

Compared Denon

# 7 : MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT :-

The applicant further declares that he has not previously filed any application. writ petition or suit regarding the matter in respect of which this application has been made before any court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

#### 8 : RELIEF SOUGHT :-

Lordships would be pleased to admit this application, call for the entire records of the case, ask the respondents to show cause as to why the impugned transfer order dated 19.01.2001 (Annexure-IV) should not be set aside and quashed and after perusing the causes shown, if any and hearing the parties, set aside and quash the impugned transfer order dated 19.01.2001 (Annexure-IV) as unsustainable in law and/or pass any other order/orders as your Lordships may deem fit and proper.

And for this act of kindness, the applicant, as in duty bound, shall ever pray.



िलीय प्रसासतिक <mark>अधिकरण</mark> सर्वे १० विकास क्रिकेट

#### 9 : INTERIM ORDER, IF ANY, PRAYED FOR :-

It is further prayed that Your Lordships would also be pleased to stay the operation of the impugned transfer order dated 19.01.2001 (Annexure-IV) till final disposal of this application. The applicant will suffer irreparable loss and injury if the operation of the said impugned order is not stayed . The applicant or has not handed over charge till date . Your Lordships may also be pleased to consider and direct the respondent-authority to accommodate the applicant against one of the three posts of Metrological Assistant lying vacant at RRSL, Guwahati, as reflected in Annexure-V with a view to mitigating the sufferrings of the applicant in case he is required to go to New Delhi on tranafer.

- 10 : Does not arise. The application will be presented personally by the advocate of the applicant.
- 11: PARTICULARS OF THE POSTAL ORDER IN RESPECT OF

  THE APPLICATION FEE:
  I.P.O. NO. 421912 dated 24.01.2001

  issued by the Guwahati Post Office payable at
  Guwahati is enclosed.
- 12 : LIST OF ENCLOSURES :
  As stated in the Index.



#### VERIFICATION

I, Shri Brahma Anamay Pandey, son of Ram Dular Pandey, aged about 38 years, presently serving as the Assistant Director (Legal Metrology) in Regional Reference Standard Laboratory at Guwahati under the administrative Control of the Deputy Director, RRSL, Guwahati do, hereby, verify that the contents in paragraphs Nos: 1,2,3,6,7,9,11 +12 are true to my personal knowledge and those in paragraphs are believed to be true on legal 4,5,8 4 10 advice and that I have not suppressed any material fact

Place: Guwahati.

Date :- 2/2/2001

Byshm Anguey Panaley SIGNATURE OF THE APPLICANT.

ANNEXURE-I

# No.A-22011/2/98-Estt.

Government of India
Ministry of Consumer Affairs and Public Distribution: a now
(Department of Consumer Affairs)

Krishi Bhayan, New Delhi. Dated the 17th January, 2000.

#### DRDER

Approval of the Competent Authority, in the Department of Consumer Affairs is hereby accorded to the ad hoc promotion of Shri B.A.Pandey, Metrological Assistant in the Weights and Measures Unit against the newly created post of Assistant Director (Legal Metrology) in the Regional Reference Standard Laboratory at Guwahati for a period of six months with effect from the date he assumes the charge of the post or till regular incumbent joins, whichever is earlier.

- 2. This ad-hoc appointment will not bestow on Shri B.A.Pandey any claim for regular appointment, seniority or confirmation etc. in the grade of Assistant Director (LM).
- 3. The promotion/posting order of Shri J.N.Prajapati Metrological Assistant issued vide this Department's order of even number dated the 8th October, 1999 stands cancelled. Shri Prajapati will continue to work as Metrological Assistant in RRSL, Ahmedabad.

SA Alayer

Under Secretary to the Government of India

#### Distribution 8-

1. Pay & Accounts Officer, Department of Consumer Affairs, 12-A, Jamnagar House, New Delhi-110011.

 Director (Legal Metrology), Department of Consumer Affairs, Krishi Bhavan, New Delhi with the request to relieve Shri B.A.Pandey, Metrological Assistant immediately with instructions to report for duty as Assistant Director(LM), Suwahati.

3. Deputy Director, RRSL, Guwanati,

Shri B.A.Pandey, Metrological Assistant, Department of Consumer Affairs, Shastri Bhavan, New Delhi. He should report for duty to the office of Controller of Legal Metrology (Weights & Measures) Government of Assam, Ulubari, Assam.

5. Shri J.N.Prajapati, Metrological Assistant, RRSL, Ahmedabad.

6. Personal File/Service Book.

7. Vig/O&M/Gen/Lib/Hindi Sections.

Mesed Mood 20



ITO BE PUBLISHED IN THE GAZETTE OF INDIA PART-II, SECTION 3, SUB-SECTION(i)]

Government of India Ministry of Consumer Affairs and Public Distribution (Department of Consumer Affairs)

> Krishi Bhavan, New Delhi. Dated the 16th March, 2000.

# NOTIFICATION

No.A-22011/2/98-Estt. : The President is pleased to appoint Shri B.A.Pandey, Metrological Assistant to the post of Assistant Director (Legal Metrology) on adhoc basis in this Department in the scale of pay of Rs.8000-275-13500 w.e.f. 21.2.2000 (F/N) a period of six months or till regular incumbent joins, whichever is earlier.

> S.K. Mayak ) Under Secretary to the Government of India

To

The Manager, Government of India Press. Faridabad (Haryana) (Two copies with Hindi version)

## File No.A-22011/2/98-Estk.

#### Copy to :-

Pay & Accounts Officer, Department of Consumer Affairs, 12-A, Jamnagar House, New Delhi-110 011.

2. The Director(Legal Metrology), Department of Affairs, Krishi Bhavan, New Delhi.

3.

Deputy Director, RRSL, Guwahati. Shri B.A.Pandey, Assistant Director, RRSL, Guwahati. 4.

52. 14. a Personal File/Service Book.

Vig/D&M/Gen/Lib/Hindi Sections.

Deputy Director, Regional Reference Standards Laboratory, 7.

Ahmedabad/ Bangalore/ Bhubaneswar. The Director, Indian Institute of Legal Metrology, Kanke, 8. Ranchi.

> S.K. Nalyak ) . (

Under Secretary to the Government of India .

क्रेन्द्रीय प्रसंसिक अधिकरण Central Adm - 2 FEB 2001 मुहाह के निजयनाट Guwa a B non

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Sove ment of India

Plinistry of Campagner diffairs and Fuldic Distribution (Department of Consumer Offairs)

> Krisni Bhavar, New Delhi. Dated the 16th March, 2000.

To

Pay & Accounts Officer, Department of Consumer Affairs, 12-A, Jammagar House, New Delhi-110 011.

Drawing office and Subject:- Declaration Head of Disbursing Officer.

Bir,

I am directed to refer to your letter No. RRSL-6.I(1)/2000/1 dated 21.2.2000 on the subject mentioned above and to convey the dated 21.2.2000 on the subject mentioned above and to convey the approval of the Head of Department under Rule 14 of the Delegation of Financial Power Rules, 1978 to the declaration of Delegation of Financial Power Rules, 1978 to the declaration of the Assistant Director (Legal Metrology) in Regional Reference Standard Laboratory, Guwahati as Head of Office with immediate effect and until further orders.

The approval of the Head of Department is also conveyed to the declaration of Shri B.A.Pandey, Assistant Director (Legal Motrology, RESL, Gumahati as Drawing and Disbursing Officer in that office with immediate effect and until further orders.

Yours faithfully,

Under Secretary to the Government of India

Assistant Director, Legal Metrology, Regional Reference Distribution Standards Laboratory, Office premises of Controller of Weights & Measures, R.K.Mission Road,

Guwahati-7 (Assam). Officer, Ministry of Consumer Affairs and Public Distribution, 1688, Curzon Road Principal Accounts Hutments, New Delhi.

Director (LM) - Department of Consumer Affairs, Krishi Bhavan, New Delhi. Necessary action to identify the bank at Gowahati for official transaction may be taken in consultation with F.A.D., Consumer Affairs.

\_Guard file.

s.K. Mayak)

( Under Secretary to the Severiment of Inland

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No.A-32014/1/99-Estt. Government of India

Ministry of Consumer Affairs, Food & Public Distribution
Deptt. of Consumer Affairs

Krishi Bhawan, New Delhi Dated the 19th January, 2001

#### ORDER

Approval of the competent authority in the Department of Consumer Affairs is hereby accorded to adhoc promotion of Shri J. N. Prajapti, Metrological Assistant, ant; RRSL, Ahmedabad against the post of Assistant Director (LM) in the Regional Reference Standard Laboratory at Guwahati for a period of 6 months w.e.f. the date he assumes the charge of the post or till regular incumbent joins, whichever is earlier.

Prajapati any claim for regular appointment, seniority or confirmation etc. in the grade of Assistant Director(LM).

Consequent upon joining of Shri Prajapati, Shri B.A. Pandey, Metrological Assistant in RRSL, Guwahati will stand transferred and posted as 'Metrological Assistant in the Weight's & Measures Unit of this Department at New Delhi.

(S.K.(Nayak)

Under Secretary to the Govt. of India

#### Distribution:

- Pay & Accounts Officer, Department of Consumer Affairs, 12-A, Jamnagar House, New Delhi.
- 2. Director(LM), Deptt. of Consumer Affairs, Krishi Bhawan, New Delhi.
- 3. Deputy Director (LM), RRSL, Guwahati
- 4. Deputy Director(LM) RRSL, Ahmedabad.

फोन्द्रीय प्रसासनिक अधिकरण Central fem i rative Tribunal

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Guwa' a



- 5. Shri J.N. Prajapati, Metrological Assistant, RRSL, Ahmedabad.
- 6. Shri B.A. Pandey, Metrological Assistant, RRSL, Guwahati.
- 7. Personal File/Service Book of persons concerned
- 8. Vigilance/O&M/General/Library/Hindi Sections.

फेल्डीय प्रमुस्तिक अविकरण Central - 2 FEB 2001



No.A-11011/2/99-Estt.

Severnment of India Ministry of Consumer Affairs and Public Distribution (Department of Consumer Affairs)

> Krishi Bhavan, New Delhi. Dated the 8th March, 2000.

TO

Pay & Accounts Officer, Department of Consumer Affairs, 12-A. Jamnagar House, New Delhi-110 011.

Subject:- Continuance of temporary posts in the field offices of W&M under the Department of Consumer Affairs during the financial year 2000-2001.

Sir,

I am directed to convey the sanction of the President to the continuance of following temporary posts in the field offices of W&M under the Department of Consumer Affairs during the financial year 2000-2001 from 1.3.2000 to 28:2.2001 :-

A. Regional Reference Standards Laboratory, Faridabad.

Name of post and No. of Posts Pay Scale **i)** Deputy Director One Sanction letter No. Rs.10000-325-15200 - A-11011/4/98-Estt. dated 24.12.98 Assistant Director **ii**) One Sanction letter No. ⊒Rs.8000-275-13500 A-11011/4/98-Estt. . dated 24.12.98 iii) Metrological Assistant Three Sanction letter No. Rs.5500-175-9000 A-11011/4/98-Estt. dated 24.12.98 iy) Steno Gr. p. . One Sanction letter No. Rs.4000-100-6000 A-11011/4/98-Estt. dated 24.12.78

B. Regional Reference Standards Laboratory, Guwahati.

Deputy Director Rs.10000-325-15200

ii) Assistant Director Rs.8000+275-13500

iii) Metrological Assistant Rs.5500+175-9000

iv) Steno Gr. 'p' Rs.4000+100-6000 One Sanction letter No. A-11011/22/99-Estt. dated 15.7.99

One Sanction letter No A-11011/22/99-Estt dated 15.7.99

Three Sanction letter No. A-11011/22/99-Estt dated 15.7.99

One Sanction letter No A-11011/22/99-Estt dated 15.7.99

केन्द्रीय प्रसासिक अधिकरण Central Admini a iro - Sunal - 2 FEB ?(C) गुवाहार का वनाट Guwahati Banch

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C. Indian Institute of Legal Metrology, Ranchi.

Name of post and No. of Posts S.No. Pay Scale

i) Assistant Professor Rs.8000-275-13500

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- The expenditure involved will be met from the sanctioned budget for the financial year 2000-2001.
- 3. This issues with the concurrence of IF Division of this Department vide their Dy. No. 654/FA/2000 dated 3.3.2000.

Yours faithfully,

Under Secretary to the Government of India

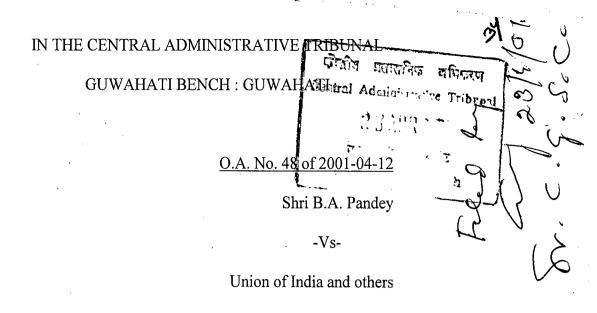
Copy to :-

- 1.
- A.G.C.W. & M., New Delhi. The Director, IILM, Ranchi. 2.
- Deputy Director, RRSL, Faridabad. 3. (Shri R.Mathurbootham)
- 4. Deputy Director, RRSL, Guwahati.
- Director (LM). 툽.
- B&F/D&M/Vig/Hindi/Genl Sections, 6.
- 7, Guard file.

( S.K. Nayak )

Under Secretary to the Government of India

दोन्द्रीय इस स्रीतं अधिकरण Central Com a rative - bunch ए इसे साथ य Gnwaha'



In the matter of:

Written statement submitted by the

Respondents No.1 to 4

The respondents Most Respectfully beg to submit the Written Statement as follows :

#### Preliminary objections:

- 1. That the applications filed by the applicant is liable to be dismissed, solely on the ground, that he has not exhausted all the channels available to him before this Hon'ble Tribunal.
- 2. That with regard to para 4.1 and 4.2 the respondents beg to offer no comments being a matter of record.

- that the contents of the paragraph are not disputed in so far as it relates to matter of record. Shri J.N. Prajapati, who is the senior most Metrological Assistant, was approved for ad-hoc promotion to the Grade of Assistant Director (Legal Metrology) by a duly constituted D.P.C. On ad-hoc promotion, he was posted in Regional Reference Standard Laboratory (RRSL) Guwahati. Due to some family problems, which may be explained by Respondent No.5 in this case Shri Prajapati expressed his inability to accept ad-hoc promotion with posting at Guwahati. His request was accepted by the competent authority.
- 4. That with regard to para 4.4 the respondents beg to state that after Shri Prajapati declined his ad-hoc promotion, S/Shri B.A. Pandey and R.D. Maldahiyar, Metrological Assistants, who were also approved for ad-hoc promotion as Assistant Director (Legal Metrology) by the same D.P.C., gave in writing, their willingness to accept ad-hoc promotion as Assistant Director (LM), RRSL, Guwahati. Shri B.A. Pandey, being the next senior most Metrological Assistant due for ad-hoc promotion, was promoted and posted as Assistant Director (LM) on ad-hoc basis

and was posted at RRSL, Guwahati for a period of six months or till regular incumbent joins, whichever is earlier.

That with regard to para 4.5 the answering respondents 5. beg to state that the Laboratory at the Guwahati is in its initial stage of setting up. Shri Pandey was the only official posted in that Laboratory. In order to facilitate timely drawal of his salary etc. and to incur day to day expenditure required for running the establishment, Shri Pandey was declared Head of Office and Drawing & Disbursing Officer for that Laboratory with the approval of Competent Authority. It is clarified that the Drawing &Disbursing Officer does not have any financial powers. His duties are to prepare the contingent bills after obtaining the approval of Head of Office/Head of Department for incurring the expenditure and send these bills to Pay and Accounts Office. On receipt of cheques he would disburse them to concerned parties. In respect of salary bills, he is authorised to draw and disburse the same amongst the employees. Thus the Drawing & Disbursing Officer have no financial power to incur any expenditure without prior approval of Head of Office or Head of Department.

6. That with regard to para 4.6 the respondents beg to state that the copies of the Order No.A-32014/1/99-Estt. Dated 19-1-2001 regarding promotion of Shri Prajapati and transfer of Shri Pandey from Guwahati to New Delhi on reversion have been despatched simultaneously to all concerned. It is further submitted that the assertion made by the applicant regarding non-receipt of the order dated 19-1-2001, does not appear to be well based: as order under reference have been annexed to the O.A. filed by the applicant as Annexure-4.

That with regard to para 4.7 the respondents beg to state that while conveying his willingness for ad-hoc promotion and posting, the applicant was well aware of the fact that his stay at Guwahati was for a period of six months or less. The Department has already initiated action to fill up the post of Assistant Director (LM) on regular basis through UPSC. However, due to non-availability of the ACRs of the eligible officers, the DPC could not be held so far. In the meantime, the Respondent No.5, who happens to be senior to the applicant has represented that due to changed domestic circumstances he is now willing to accept his posting at Guwahati. His representation has been examined in the light of relevant

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instructions on the subject as contained in DOP&T OM No.22034/3/81-Estt.(D) dated 1.10.81.

Copy of O.M. dated 1.10.81 is annexed herewith and marked as Annexure  $-R_1$ .

If an employee refuses his promotion, he should be debarred for promotion for a period of one year or till a regular vacancy occurs whichever is later. However, this provision does not apply in the case of refusal of ad-hoc promotion. Thus, in the light of these instructions the Respondent No.5 being senior to the applicant, has been promoted and posted at Guwahati from the date he assumes charge with the approval of the competent authority i.e. Minister for Consumer Affairs, Food & Public Distribution. As already admitted by the applicant that the order dated 17-1-2000 regarding his promotion and posting at Guwahati specifically provided that his ad-hoc promotion was for a period of six months or till regular incumbent joints, whichever is earlier. Thus after the expiry of six months i.e. on 20-8-2000, the applicant stands reverted to his regular post of Metrological Assistant from 21-8-2000. The Department has not issued any order extending the ad-hoc appointment of the applicant beyond 20-8-2000 as in the meantime Respondent No.5 had given his willingness for his posting at Guwahati. postings/transfers of officers are made in the public interest to

ensure smooth running of office. In July, 1998, the then Secretary (Consumer Affairs) took an administrative decision to transfer all employees who have been working in the same office/section for a period of more than 3 years. Since the applicant had completed more than 3 years at RRSL at Bhubaneshwar, he was transferred to New Delhi. In July, 1998, such transfers were also made in respect of all employees who fell in this category. In February, 2000, when he volunteered on his own for getting financial benefit accruing on account of his acceptance of ad-hoc promotion. Had he not volunteered or refused promotion, he would not have been transferred from Delhi to Guwahati. With the joining of Respondent No.5 at Guwahati, the workload in that office does not justify his retention at Guwahati. Due to a court case regarding transfer of land by the Assam Government to this Department, the construction of Laboratory building at Guwahati could not be taken up by the CPWD, Guwahati. In view of the fact that two posts of Metrological Assistant, including the one vacated by the applicant, are lying vacant and the work of the Division at Headquarters is suffering due to shortage of manpower. In fact, the applicant has been posted back against the vacancy caused by his ad-hoc promotion for which he has already got the financial benefits. Thus the transfer of the applicant during the preceeding

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2½ years were not made with any malafide intentions and have been necessitated in the public interest.

- 8. That with regard to para 4.8 the respondents beg to state that the allegation of vested interest made in this para is emphatically denied. The ad-hoc promotion of the Respondent No.5 is in accordance with the instructions quoted above. There is no other vacancy in the grade of Assistant Director to accommodate the Respondent No.5 without disturbing the applicant. It is also an established procedure that the senior employee has first right for ad-hoc promotion and as such it is a case in which a senior officer has been posted in place of a junior officer against a short term (ad-hoc) vacancy.
- 9. That with regard to para 4.9 the respondents beg to state that the Annual Examination will be over in the month of March. It is further submitted that the applicant joined at Guwahati, after going through the contents of the order. Now all the concocted and after thought stories have no place in service jurispendence.
- 10. That with regard to para 4.10 the respondents beg to state that the shifting of his family to Guwahati knowing fully well that his appointment was for a maximum period of six months



was his own decision and the Government has nothing to say in this regard. It is a fact that three posts of Metrological Assistant are lying vacant in RRSL, Guwahati. As already stated in para 4.7 that there is no functional justification for retaining the applicant at Guwahati as the Laboratory has not been fully commissioned in its own building. In fact the office space provided temporarily by the State Government is not sufficient to establish full fledged laboratory.

The applicant has not sought any extension of time for his release from Guwahati office on grounds of children education.

He has, therefore, not exhausted permissible channels to sort out his problem.

11. That with regard to para 4.11 the respondents beg to state that the posting of a senior officer in place of a Junior Officer is not arbitrary and is in accordance with the instructions on the subject. In fact it would perhaps be a great injustice to deny a senior officers his rightful, and legally valid promotion and posting in RRSL, Guwahati. The action of the applicant in not handing over charge tantaments to flouting of Government Orders knowingly and is in self interest. No injustice is being

meted out the applicant as transfer is in an incidence and part of the service.

- 12. That with regard to para 4.12 the respondents beg to state that position explained in preliminary objection No.1, above may be re-iterated, so the application is liable to be dismissed in this case above.
- 13. That with regard to paras 5.1 to 5.x the respondents beg to state that the allegations made therein are emphatically denied in view of the position already made clear in para 4 above. In the light of averments made above, it is prayed that the O.A. is liable to be dismissed as there is no malafide intentions in transferring him from Guwahati to New Delhi. The decision in this regard has been taken with the approval of the competent authority in the office exigencies and in public interest.
- 14. That with regard to para 6 the respondents beg to state that it is incorrect to say that he has no remedy under the rules. He could have represented to the competent authority for deferment of his transfer from Guwahati for couple of months. Without doing so he had moved the Hon'ble Court in this regard. It is prayed that the O.A. may be dismissed forthwith and

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the applicant be directed to exhaust all permissible channels for deferment of his transfer from Guwahati before seeking intervention of the Hon'ble Court in this regard.

- 15. That with contents of para 7 being legal needs no comments.
- 16. That with regard to para 8 the respondents beg to state that it is prayed that writ petition may be dismissed as devoid of any merit. The impugned transfer order dated 19-01-2001 has been made in accordance with the provision of the rules in public interest and hence may be set aside.
- 17. That with regard to para 9 the respondents beg to state that the applicant has prayed for his retention at Guwahati against one of the vacant post of Metrological Assistant. In view of this the applicant be directed to hand over charge to the Respondent No.5.

To sum up, one temporary post of Assistant Director

(LM) has been created for setting up North Eastern Laboratory at

Guwahati. The Government of Assam has transferred a plot of

land for construction of laboratory building. Pending

completion of building, the State Government has provided some space in its own accommodation so as to enable temporary setting upof the laboratory for the benefit of the industries in the area. To supervise the construction work and to pursue the case CPWD authorities it was decided to post one Deputy Director (LM) and one Assistant Director (LM). However, due to a court case regarding transfer of land, the construction of building could not commence as per schedule. The Department has taken up the case for getting either the stay vacated unconditionally or to get an alternate piece of land for the construction of the building. In the meantime some equipments have also been purchased for the laboratory to commission the laboratory on a small scale basis. However, there is no functional justification for retaining the third officer in the laboratory.

The Department has been experiencing acute shortage of manpower in the grade of Metrological Assistants at Headquarter (Delhi) due to Central Government ban on recruitment. Hence the post vacated by the applicant on his ad-hoc promotion could not be filled up so far. He has, therefore, been posted back to Delhi, in public interest.

A proposal to fill up the post on regular basis is already pending with the UPSC. The DPC could not be held so far due

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to non-availability of ACRs of eligible officers. The same have now been obtained and the UPSC is being requested to hold the DPC meeting at the earliest.

In view of above, it is prayed that the O.A. is liable to be dismissed.

#### **VERIFICATION**

I, Shri R. MATHURBOOTHAM

Being authorised do hereby solemnly declare that the statements made in this written statement are true to my knowledge, believe and information and I have not suppressed any material fact.

And I sign this verification on this  $\sqrt{9^{1/6}}$  day of April, 2001 at Guwahati.

Declarant

किन्द्रीय प्रसासनिक द्यविक्र्रज् Gentral Administrative Tribunal 26 JUN 2001 पुनाहाडो स्थायपीट Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH :: GUWAHATI.

O.A. NO. 48 OF 200

Shri B.A. Pandey

- Vs-

Union of India & respondent no. 5

- And-

In the matter of :

Written statement submitted by the respondent no. 5.

The humble petition of the respondent No. 5

#### MOST RESPECTFULLY SHEWETH

- That the respondent no.5 begs to state that, as his mother was in death bed, so he could not accept kispx his promotion (ad-hoc). He was to attend his sick mother.
- That after some months his mother expired and after the death of his mother he accepted the ad-hoc promotion and posted at Guwahati office.
- 3. That since joining the respondent no. 5 is not getting salary as the applicant has not handed over the charge.

# <u>VERIFICATION</u>

I, Shri J.N. Prajapati, respondent no. 5 in @.A. 48/2001 do hereby solemnly affirm and declare that statements made in the written statement are true to my knowledge and information.

And I sign this verification on this 26th day of June, 2001.

Jagat Marayan Prajapoli AssH. Duelan (LM)

Declarant.